

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRLMP.NO.15261/2008 in SLP(Crl.)No...../2008

MRINAL MUKHERJEE

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ANR.
(Appln. for exemption from surrendering)

Respondent(s)

Date: 30/09/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
(In Chambers)

For Petitioner(s)

Mr. Dharam Bir Raj Vohra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

The petitioner's application for exemption from surrendering will stand allowed, subject to the petitioner depositing the amount of compensation awarded in the impugned judgment of the High Court within two weeks from date. In the event the said amount is not deposited within two weeks, the application shall stand dismissed.

(Sarita Purohit)
Sr.P.A. Court Master

(Juginder Kaur)